

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

LOK SABHA

**UNSTARRED QUESTION NO. 4850
TO BE ANSWERED ON MARCH 25, 2020**

REGULARISATION OF UNAUTHORISED COLONIES

NO. 4850. DR. RAM SHANKAR KATHERIA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government proposes to regularize unauthorized colonies in other cities on the lines of Delhi;**
- (b) if so, the details thereof including the cities earmarked for this purpose; and**
- (c) the details of the procedure for regularization of unauthorized colonies?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF
THE MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI HARDEEP SINGH PURI)

(a) to (c) No, Sir. Regulation of land use is State subject, except for Delhi, whose land matters are under the jurisdiction of the Central Government. Details relating to regularisation of unauthorised colonies rest with the respective States/UTs.
